THE OIL AND NATURAL GAS COMMISSION (FOURTH AMENDMENT) RULES,

The Deputy Minister of Mines and Fuel (Shri Hajarnavis): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following papers:—

(i) The Oil and Natural Gas Commission (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 1706 dated the 15th December, 1962, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.

[Placed in Library, see No. LT-694/63].

- (ii) (a) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-695/63].

(iii) (a) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1961-62 along with the Audited Accounts and the comments of the Comproller Auditor General thereon, under section (1) of under subsection 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-696/63].

REPORT OF THE COMMISSION OF INQUIRY (INQUIRY ON THE ADMINISTRATION OF DALMIA-JAIN COMPANIES)

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri Kanungo. I beg to lay on the Table a copy of the Report of the Commission of Inquiry (Inquiry on the administration of Dalmia-Jain Companies).

[Placed in Library, see No. LT-697/63].

NOTIFICATIONS UNDER ARTICLE 320 OF THE CONSTITUTION ETC.

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): On behalf of Shri Datar. I beg to lay on the Table:—

- (i) a copy each of the following Notifications under the proviso to clause (3) of article
  320 of the Constitution:—
  - (a) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1962 published in Notification No. G.S.R. 1644 dated the 8th December, 1962.
  - (b) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations. 1962 published in Notification No. G.S.R. 1689 dated the 15th December, 1962.

[Placed in Library, see No. LT-698/63].